

Government of India
Ministry of Finance
(Department of Revenue and Insurance)

.....

New Delhi, the 11th February, 1971.

NOTIFICATION
INCOME-TAX

No.35(F.No.404/32/71-ITCC): In exercise of the powers conferred by Rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962 the Central Government hereby appoints the Commissioner of Income-tax, Kerala, Cochin to be the Tax Recovery Commissioner, Kerala.

2. This Notification shall come into force with immediate effect.


(R.D. Saxena)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.35(F.No.404/32/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Accountant General, Trivandrum.
5. The Chief Secretary, Government of Kerala, Trivandrum.
6. The Comptroller & Auditor General of India, New Delhi (25 copies).
7. All Officers/Sections in Board's office.
8. Bulletin Section (3 Copies).
9. Guard File.


(R.D. Saxena)

Deputy Secretary to the Government of India.

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No.CC/ITCC/57/16/RSP/70- 26.2.1971.